

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
OASIS MARINE PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	OASIS MARINE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/03/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05003GJ2011PTC064243
5.	Address of the registered office and principal office (if any) of corporate debtor	320, Laxuria Business Hub Near Dumas Resort, Dumas Road, Surat, Gujarat, India, 395007
6.	Date of closure of Insolvency Resolution Process	11/12/2024
7.	Liquidation commencement date of corporate debtor	11/12/2024 (Certified copy of Order Received on 16-December-2024)
8.	Name and registration number of the insolvency professional acting as liquidator	CHETAN BABALDAS PATEL Reg. No.: IBBI/IPA-002/IPN00819/2019-2020/12561
9.	Address and e-mail of the liquidator, as registered with the Board	301, Akshar Stadia, Opp. Symphony House, Bodakdev, Ahmedabad-380059 chetanpatelcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	301, Akshar Stadia, Opp. Symphony House, Bodakdev, Ahmedabad-380059 oasismarineliq@gmail.com
11.	Last date for submission of claims	10/01/2025

Notice is hereby given that the **Hon'ble National Company Law Tribunal Ahmedabad Bench** has ordered the commencement of liquidation of the OASIS MARINE PRIVATE LIMITED on 11/12/2024 (Certified copy of Order Received on 16-12-2024) under section 33 of the Code.

The stakeholders of OASIS MARINE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 10/01/2025 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

B Patel

CHETAN BABALDAS PATEL

Liquidator of OASIS MARINE PRIVATE LIMITED

Reg. No.: IBBI/IPA-002/IPN00819/2019-2020/12561

AFA No.: AA2/12561/02/300625/203395, Valid up to: 30-June-2025

Date: 16.12.2024

Place: Ahmedabad

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act of 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "M/s GREFO'S INTERNATIONAL" a Partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

a. To carry on the business of buying, selling, merchant, agents, dealers, distributors, commission agents, brokers, processing, cultivate, manufacturing, reselling, importing, exporting, transporting, storing, trading, dealing, in all kinds of agro commodities, agro products, farm produce and its by-products whether processed or not in India or elsewhere.

b. To engage in the business of sorting, grading, cleaning, packing, labeling, storing, transporting, and distributing all kinds of agro commodities, agro products, farm produce and its by-products, either directly or through third parties, to cater to domestic and international markets.

c. To carry on allied activities related to agriculture and trading, including establishing and operating warehouses, cold storage facilities, and logistic services for the effective handling and management of all kinds of agro commodities, agro products, farm produce and its by-products.

d. To carry on business of manufacturers, dealers of preserving, dehydration, processing, reining, packing, bottling, prepare, manipulate, treat, market, import, export, improve, produce, process, prepare, buy, sell, deal, in and carry on the manufacturing and trading in processed foods, health foods, protein foods, food products, agro foods, fast foods, packed foods, poultry products, sea foods, milk foods, health and diet drinks, extruded foods, frozen foods, dehydrated foods, precooked foods, canned foods, preserved foods, bakery products and confectionery items such as breads, biscuits, sweets, cakes, pastries, cookies, wafers, condes, lemon drops, chocolate, toffees, linned fruits, chewing gum, bubble gum, detergents, tea and coffee, vegetables, fruits, jams, jelly, pickles, squashes, sausages, nutrient, health and diet foods / drinks, extruded foods, confectionery items, sweets, cereals products and any other food products in and outside India.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at 8, 3rd FLOOR, PRATHAM SQUARE, SAHAKARI JIN ROAD, HIMMATNAGAR, SABARKANTHA, GUJARAT-383001.

4. Notice is hereby given that any person objection to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

for and on behalf of GREFO'S INTERNATIONAL

Sd/-
AVINASHKUMAR RAJENDRABHAI PATEL
(Partner)

DATE: 16 December, 2024 | PLACE: HIMMATNAGAR

Indian Bank, Stressed Asset Management Branch, 2nd Floor, Deshana Chamber, Ushmanpura, Ahmedabad-380014
e-mail to : armahmedabad@indianbank.co.in
Mob.No-947937847

WITHDRAWAL NOTICE OF SALE

(Under provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)

The e-auction sale notice dated 25.11.2024 issued and published on 27.11.2024 for the secured assets of account M/s Bansari Alloys Pvt. Ltd. scheduled on 18.12.2024 stands withdrawn with liberty to issue fresh sale notice in order to recovery Bank's dues. The auction of the property secured in the account M/s Bansari Alloys Pvt. Ltd. will not be conducted on 18.12.2024 and no bids will be accepted for the same.

Date : 16.12.2024, Ahmedabad Authorized Officer, Indian Bank

RATNAMANI METALS & TUBES LTD.

Regd. Office: 17, Rajmugat Society, Nanarpura Char Rasta, Ankur Road, Nanarpura, Ahmedabad-380013. Tel.No.079-29601200
E-mail: investor@ratnamani.com, Website: www.ratnamani.com
CIN: L7109GJ1963PLC006460

NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that the Certificates in respect of the under mentioned Equity Shares of our Company ("RMTL") / Amalgamated Company namely Ratnamani Engineering Limited ("REL") have been reported to be lost / misplaced and the holders of the said Shares have applied to the Company for issue of duplicate share certificates in lieu thereof.

Sr. No.	Name of Shareholder(s)	Folio No.	Face Value	No. of Shares	Certificate No.	Disturbance No.
1	PRAVIN NATHALAL PATEL	PR0001 (RMTL)	Rs. 30/- each	200	25121 - 25132	4113001 - 4113300
2	GEETA PRAVIN PATEL	GO0001 (RMTL)	Rs. 30/- each	200	19944 - 19945	4083436 - 4083460
3	SANJIV DHANILAL SHAH & DHANIKI SARABHAI SHAH	SD0001 (RMTL)	Rs. 30/- each	100	9077 - 9079	4076241 - 4076263

Any person having claim / objection in respect of the said shares, should communicate to the Company at the above mentioned Registered Office of the Company within 7 days from the date of this advertisement, else the Company will proceed to issue Letter of Confirmation in lieu of duplicate share certificate(s) after the expiry of 7 (Seven) days and no further claim would be entertained from any other person(s).

FOR, RATNAMANI METALS & TUBES LTD.
ANIL MALHOTRA
COMPANY SECRETARY

DATE: 16/12/2024
PLACE: AHMEDABAD

FORM B PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF OASIS MARINE PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	OASIS MARINE PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	04/03/2011
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Ahmedabad, Gujarat.
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U05003GJ2011PTC064243
5. Address of the registered office & principal office (if any) of Corporate Debtor	320, Luxuria Business Hub Near Dumas Resort, Dumas Road, Surat, Gujarat, India, 395007
6. Date of closure of Insolvency Resolution Process	11/12/2024
7. Liquidation commencement date of Corporate Debtor	11/12/2024 (Certified copy of Order Received on 16-December-2024)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	CHETAN BABALDAS PATEL Regn. No: IBB/PPA-002/INP00819/2019-2020/12561 AFA Valid upto: 30-June-2025
9. Address and Email of the liquidator as registered with the Board	301, Akshar Stadia, Opp. Symphony House, Bodakdev, Ahmedabad-380059 Email : chetanpatelec@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	301, Akshar Stadia, Opp. Symphony House, Bodakdev, Ahmedabad-380059 Email : oasismarine1iq@gmail.com
11. Last date for submission of Claims	10/01/2025

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the OASIS MARINE PRIVATE LIMITED on 11/12/2024 (Certified copy of Order Received on 16-12-2024).

The stakeholders of OASIS MARINE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 10/01/2025 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
CHETAN BABALDAS PATEL
Liquidator of OASIS MARINE PRIVATE LIMITED

Date : 16.12.2024
Place : Ahmedabad AFA No.: AA2/12561/2023/00625/203395 | Valid up to: 30-June-2025

DEUTSCHE BANK AG POSSESSION NOTICE (Appendix IV [Rule 8 (1)])

Whereas, the undersigned being the authorized officer of the Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03rd August 2024 calling upon the borrowers SHIV KRUPA SILK MILLS (Borrower) and VASANTKUMAR LALLUBHAI PATEL (Co-Borrower), to repay the outstanding amount as mentioned in the notice being Rs. 40,82,502.15/- (Rupees Forty Lakhs eight two Thousand Five Hundred Two and Paise fifteen Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 12th day of December of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of Rs. 40,82,502.15/- (Rupees Forty Lakhs eight two Thousand Five Hundred Two and Paise fifteen Only) and interest thereon.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All Right Title And Interest In Super Structure Of Flat No. 702 on the 7th Floor Admeasuring 1441.35 sq. fts. Built Up Area & 1725 Sq. fts Super Built Up Area, Along With 43.08 sq. Mtrs. Undivided Share In The Land Of 'Shikhar Heights Building No. 'A', Situated At Revenue Survey No 52, Block No 112 Admeasuring 2-Hector, 12-Are, 46-Pratiare i.e 21246 sq. mtrs, T.P Scheme No 43(Bhimrad), Original Plot No 57 Admeasuring 21246 sq. Mts. Final Plot No 18 & 27 Admeasuring 6404 sq. mtrs. & 7831 sq. mts Paiki Final Plot No 27 Admeasuring 7831 sq. mts. Of Moje Bhimrad, City Of Surat, Own By, Vasantkumar Lallubhai Patel.

For Deutsche Bank AG
Authorized Officer
(Mahipal Bhanwarsingh Rajpurohit)

Date: 17th December 2024
Place: Surat

Kogta Financial (India) Limited
CIN No. U67120RJ1996PLC011406. Corporate Office: S-1 Gopalnagar, Near Ajmer Pulia, Opp. Metro Pillar No. 143, Jigar - 302001, Rajasthan, India. Tel.: +91 141 6767067. Registered Office: Kogta House, Azad Mohalla, Bijanagar - 305624, Rajasthan, India | Email: info@kogta.in | www.kogta.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the Kogta Financial (India) Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 7/08/2024 calling upon the Borrowers / Guarantor/Mortgagor MR. BHAVESHBHAI JAMNADAS NANDA S/O MR. JAMNADAS LAVIBHAI NANDA, JAGDISH BRASS INDUSTRY THROUGH PROPRIETOR MR. BHAVESHBHAI JAMNADAS NANDA (Applicant/Mortgagor), MRS. PRITIBEN BHAVESHBHAI NANDA W/O MR. BHAVESHBHAI JAMNADAS NANDA (Co-Applcant), Loan Account No. 0000352278 to repay the amount mentioned in the notice being Rs. 26,14,130/- (Rupees Twenty-Six Lakh Fourteen Thousand One Hundred Thirty Only) payable with further interest and other legal charges until payment in full within 60 days from the date of notice/date of receipt of the said notice. The borrower/ mortgagor having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 11th day of DEC. of the year 2024. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Kogta Financial (India) Limited for an amount of being Rs. 26,14,130/- (Rupees Twenty Six Lakh Fourteen Thousand One Hundred Thirty Only) as on 7.08.2024 and interest & expenses thereon until full payment

Description of Immovable Property

All that piece and parcel of Immovable Property being Plot No. 71 Admeasuring 76-90 Sq. Meter (As per City Survey No. 76.97 Sq. Mt.) situated at Jamnagar R.S. No. 1489 & 1493/Paiki 1, Ward No. 15-C, Street No. 58, Sheet No. 400, Survey No. 3936, Digvijay Plot, Udyog Nagar Road, Near Hingla Chowk, Off. Hirji Mistry Road, Jamnagar, Tal & Dist. Jamnagar, Gujarat. Owned by Mr. BHAVESHBHAI JAMNADAS NANDA.

Mortgaged Property Bounded As under – East – Road, West – Land of Survey No. 1488, North – Land of Other Plot Number, South – Land of Survey No. 1491.

11-12-24
Place: Jamnagar
Authorized Officer,
Kogta Financial (India) Limited

DEUTSCHE BANK AG POSSESSION NOTICE (Appendix IV [Rule 8 (1)])

Whereas, the undersigned being the authorized officer of the Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03th May 2024 calling upon the borrowers M/S. SUNBARG TRADLINK PVT LTD (Borrower), MR. SURANA SUNIL (Co-Borrower) and MRS. SURANA ASHA (Co-Borrower) MRS. SURANA SAROJ (Co-Borrower) BINA SURANA (Legal heir) SWETA SURANA (Legal heir) KINJAL SURANA (Legal heir) PREKSHA SURANA (Legal heir) to repay the outstanding amount as mentioned in the notice being Rs. 4,15,34,251.39/- (Rupees Four Crore Fifteen Lakhs Thirty-Four Thousand Two Hundred Fifty-One and Paise Thirty-Nine Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 11th day of December of the Year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of Rs. 4,15,34,251.39/- (Rupees Four Crore Fifteen Lakhs Thirty-Four Thousand Two Hundred Fifty-One and Paise Thirty-Nine Only) and interest thereon.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

*All that Piece and Parcel of Bunglow No.H/1, adm 198.95 sq.mtrs only ground floor construction along with undivided share of land adm. 496.35 sq. mtrs paiki 1/2 share i.e 248.175 sq. mtrs (city survey no. 7168 paiki) as a member of PATHY CO-OPERATIVE HOUSING SOCIETY LTD. Situated at final plot no: 236 paiki of TPS 14 (survey no. 188/A paiki) of Mouje DARIYAPUR-KAZIPUR Taluka City in the registration district of Ahmedabad and sub district Ahmedabad-6(Naroda).

Bounded by On the East: Police Quarter | On the West: Society Open Plot | On the North: Panchal Chintan's Bunglow | On the South: Shalimar Flats Bunglow No.H/2, adm 143.40 sq.mtrs only first floor construction along with undivided share of land adm. 496.35 sq. mtrs paiki 1/2 share i.e 248.175 sq. mtrs (city survey no. 7168 paiki) as a member of PATHY CO-OPERATIVE HOUSING SOCIETY LTD. Situated at final plot no: 236 paiki of TPS 14 (survey no. 188/A paiki) of Mouje DARIYAPUR-KAZIPUR Taluka City in the registration district of Ahmedabad and sub district Ahmedabad-6(Naroda). On the East: Police Quarter | On the West: Society Open Plot | On the North: Panchal Chintan's Bunglow | On the South: Shalimar Flats

For Deutsche Bank AG
Authorized Officer
(Mahipal Bhanwarsingh Rajpurohit)

Date: 17th December 2024
Place: Ahmedabad

DEUTSCHE BANK AG POSSESSION NOTICE (Appendix IV [Rule 8 (1)])

Whereas, the undersigned being the authorized officer of the Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20th June 2024 calling upon the borrowers M/S MODFURN ENTERPRISE PVT LTD (Borrower), RAVI DEVRAJBHAI KALATHIYA (Co-Borrower), MAHIPAL M MISTRY (Co-Borrower), CHIRAGBHAI J PATEL (Co-Borrower), DHAVALKUMAR GOVINDBHAI DHOLA (Co-Borrower), MANGILAL VARDARAJI MISTRY (Co-Borrower), and HIMANSHU MANGILAL MISTRY (Co-Borrower) to repay the outstanding amount as mentioned in the notice being Rs. 1,30,44,087.34/- (Rupees One Crore Thirty Lakhs Forty-Four Thousand Eighty-Seven and Paise Thirty-Four Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 12th day of December of the Year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of Rs. 1,30,44,087.34/- (Rupees One Crore Thirty Lakhs Forty-Four Thousand Eighty-Seven and Paise Thirty-Four Only) and interest thereon.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Property No. 1 : All that built up premises bearing unit no.19 (39 sq. mtrs) in Shree Gurugovindnagar Group Housing scheme situated on land bearing R.S. No. 489/3 of Adajan, Tal: City, Dist: Surat and comprised in T.P. scheme No. 12, F.P.No. 39

Property No. 2 : All that built up premises bearing unit no.20 (39 sq. mtrs) in Shree Gurugovindnagar Group Housing scheme situated on land bearing R.S. No. 489/3 of Adajan, Tal: City, Dist: Surat and comprised in T.P. scheme No. 12, F.P.No. 39

For Deutsche Bank AG
Authorized Officer
(Mahipal Bhanwarsingh Rajpurohit)

Date: 17th December 2024
Place: Surat

MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED
Narayan Chambers, 2nd Floor, 8th, Patang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41106550 / 733

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) Rule 8(1) of Security Interest (Enforcement Rules 2002)

Whereas the undersigned being the authorized officer of the MAS Rural Housing & Mortgage Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11-06-2024 calling upon the Borrower/Co-borrower/Guarantor to repay the amount mentioned in the notice being within Sixty Days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-borrower/Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules 2002, on this 11th Day of December of the year 2024. The Borrower/Co-borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charge of the MAS Rural Housing & Mortgage Finance Ltd. as on 11-06-2024 and interest thereon. The Borrower/Co-borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower & Co-Borrower, Guarantor Name	Description Of The Immovable Property	Loan A/C No Date of Possession	Date & Amount of Demand Notice
1	BHARATJI SARDARJI THAKOR (APPLICANT) JABABEN BHARATJI THAKOR (CO-APPLICANT) ADARSHAJI BHARATJI THAKOR (CO-APPLICANT) KIRITISINH AMARSINH THAKOR (GUARANTOR)	All that Piece and Parcel Property No. 397 Admeasuring 111.48 Sq. Mtrs. & Construction Thereon or Indivisible Portion Nalu Madhugadh Juth Gram Panchayat Situated on Gamtal Land At Kheralu, Ta.-Kheralu, in the Registration District & Sub District of Mahesana State Gujarat. Bounded As Follows: As Per Technical : East : House of Rameshlal Manilal Nai, West : Mahakali Mata Temple, North : Road & Madhugadh Primary School, South : Farm Land. Bounded As Follows: As Per Sale Deed : East : House of Rameshlal Manilal Nai, West : Mahakali Mata Temple, North : Road & Madhugadh Primary School, South : Farm Land	11-12-2024	Rs.10,43,621.00 (in Words Rupees Ten Lakhs Forty Three Thousand Six Hundred Twenty One Only) as on Date 11.06.2024

Authorized Officer, Mr. Bharat J. Bhatt (M.) 9714199018
For, MAS Rural Housing & Mortgage Finance Ltd.

Date : 17-12-2024
Place : Mehsana

Indian Express

I look at every side before taking a side.

Inform your opinion with insightful perspectives.

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For the Indian Express.

The Indian Express

homefirst Home First Finance Company India Limited
CIN: L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

SALE OF MOVABLE ASSETS (INVENTORY)

E-Auction Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 -

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower(s) and Co-Borrower(s) as per column (i), due to Home First Finance Company India Limited. Increment Amount – Rs. 1,000/-

Sr. No.	Name Borrower(s) and Co-Borrower(s)	PROPERTY ADDRESS	Details of Inventory	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price Amount	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Kalpna Devi Mandal, Ranjit Mandal	Flat no -201,Gajananand Complex Survey no. 256 Paiki/Paiki20, Vapi, Gujarat, 396191	Samsung AC 1 Ton, Wooden Bed, Cupboard, LG TV 18 INCH, Samsung refrigerator 192 Ltr, Kitchenware, Table Fan, Ceiling Fan, Lamp, Chair	03-01-2024	6,82,456	25-11-2024	28,850	2,885	25-12-2024 (11am-2pm)	23-12-2024 (upto 5pm)	8208624454

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/C No:for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No. -079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net .	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

TERMS & CONDITIONS:

The E-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS" and will be conducted "On Line". The action will be conducted through HOME FIRST's approved service provider M/s E-Procurement Technologies Ltd –Auction Tiger, at the web Portal: <https://homefirst.auctiontiger.net>, The Authorized Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site.

To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of HOME FIRST. The property is being sold with all the existing and future encumbrances whether known or unknown to HOME FIRST. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Other terms & conditions of the e-auction are published in the following websites.
01. <http://www.homefirstindia.com>, 02. <https://homefirst.auctiontiger.net>.

STATUTORY SALE NOTICE UNDER THE SARFESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned and take their belongings before the date of e-Auction, failing which the inventory will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 17-12-2024
Place: Gujarat

Sd/- Authorized Officer,
Home First Finance Company India Limited

